

Central Administrative Tribunal
Principal Bench

O.A. No. 1606 of 2000

New Delhi, dated this the 10th October, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri R.P. Bathla,
TGT (Biology),
Kendriya Vidyalaya,
New Mehrauli Road,
New Delhi-110067.

.. Applicant

(By Advocate: Shri Anil Srivastava)

Versus

1. The Principal,
Kendriya Vidyalaya,
New Mehrauli Road,
New Delhi-110067.
2. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi. .. Respondents

(By Advocate: Shri S. Rajappa)

ORDER

MR. S.R. ADIGE, VC (A)

Applicant impugns respondents' orders dated 25.4.2000 (copy taken on record) declaring him as surplus and seeks a declaration that he is entitled to continue at this present station.

2. Heard both sides on the submissions made to keep the impugned order dated 25.4.2000 in abeyance till the disposal of the OA.
3. Applicant argues that pursuant to his representation dated 29.6.2000 (Annexure. A-8) respondent No.1 has informed Respondent No.2 vide letter dated 13.7.2000 (page 23 A -23 B of OA) that the number of TGTs teaching science required will not be 7 but 8 and hence applicant who is a TGT(Science), would not be rendered surplus.

4. Respondent No.1 has himself filed reply affidavit, in para 2(d) of which he has specifically denied the very basis of applicant's calculation that the number of TGTs(Science) required would not render applicant surplus.

5. Applicant has all India transfer liability and already stands relieved. The argument advanced by applicant's counsel for keeping the impugned order dated 25.4.2000 in abeyance is no different from the grounds taken in the OA itself. Manifestly the OA warrants no interference. It is dismissed. No costs.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER (J)

S.R.Adige
(S.R.ADIGE)
VICE CHAIRMAN (A).

/ugf